ANNEXURE-6

## Name of the corporate debtor: M/s Independent TV Limited; Date of commencement of liquidation: 17.03.2023; List of stakeholders as on: 16.05.2023

## List of Operational creditors (other than Workmen, Employees and Government Dues)

		Details of cl	Details of claim received			Details of	Details of claim admitted				4 mount of any			
vo. Name of Creditor	Identification No.	Date of receipt	med	Amount of claim	Nature of claim		Whether lien / attachment removed?	Amount covered by guarantee	% share in total amount of claims admitted	Amount of contingent claim	mutual dues, that	Amount of claim rejected	Amount of claim under verification	Remarks, if any
STAR INDIA PRIVATE	777700011100ABTC076485	14 04 2023	124978717	12497871	00	N <sub>A</sub>	(Yes/No)	ž	23.01		N >		ı	This claim include Star India and Disney. The star india had filed claim on behalf of disney, during the CIR Process both the companies are claim filed seprately, upon due verification thereis no bar in the Law. Hence claim is admitted
	U12300MIT1277F11C010702								24.70		NA NA			Claim Admitted
Zee Entertainment Enterprises	L92132MH1982PLC028767	16.04.2023	134110907	134110907	90	NA	NA	NA	24.70					No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Proces.
Numeric Advisory Private Limited	U93000DL2018PTC342750	23.03.2023	424770	240770	8	N	×	NA NA	0.04	*	×	184000	v	As per OC claim pertains to invoice of for the period 1-5-19 to 31-5-19 MSME Sandhan intimation for making payment is also attached. Further OC claims TDS of Rs. 184000 not deposited by CD. TDS may be deposited by RP as per the waterfall. Claim admitted (270000+70-29300)
M B Surana Marketing Private Limited	U51109DL1988PTC034445	17.04.2023	7215114	999900	8	X	N	N A	0.18		N ×	6215214		No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Proces.  As per Books of Accounts claim is NIL, Further Invoices are in Name of Pantel Technologies.  OC has filed form C instead of Form B. No supporting documents is provided OC has filed form C instead of Form B. No supporting documents is provided.
ALash Saha (Ambay														No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Tax Invoice is issued by CD (TVL).
Akash Saha (Ambay Enterprises)			200000	200000	00	N ×	N	NA	0,04		NA	0		Tax Invoice is issued by CD (ITVL).  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies  OC has claimed Rs. 823/0044/ This amount OC has paid to Pantel
Independent Service Company	·	05.04.2023	8230044	400000	8	×	NA	N N	0.07		×	7830044		OC has claimed its account? It amount to the probability of the claim of the country of the paid only Rs. 4,00,000 to CD, which CD has transferred to Pantel tech.  This Claims pertains to Advance deposit of recharge vouchers, Set of Box, Dish Antena, assessories.
L N Marketing			3600000	3600000	00	Z >	N	N	0.66		N.	0		No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  This Claims portains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies.  OC has filled form C instead of Form B.
Mandhar Marketing			1800000	000 1800000	000	N	×	N	0.33	- N	NA	0		No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Tax Invoice is issued by CD (ITVL).  This Claims pertains to Advance deposit of rechange vouchers.  CD has transferred this amount to Pantel Technologies.  OC has filled form C instead of Form B
Krish Electronics			2100000	2100000	00	Z	×	N N	0.39		Z	0		No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. This Claims portunate to Advance deposit of rechange vouchers. CD has transferred this amount to Pantel Technologies
9 Priya Shrivastava M/s Sanvriddhi Management		31 03 2023			0C	Z	Z.	z	0.11		Z	0	ı.	No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Proces.  Claim Documents Ok. Claim to of Re \$874/95.  In tally, CD has written of the balance amount payable.
10 Services  Messrs Online ( Online Service)	Nucl A KUMA			999 199999	99	NA NA	NA NA	×	0.04		N	o		Tax Invoice is issued by CD (ITVL).  Payment made by CC to CD.  Phyment made by CC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Panel Technologies

N	2	59	~	17	16	5	<b>Z</b>	<b>a</b>	12
Magnaquest Technologies Limited	Bhagwan Traders	J S Enterprises (Harmeet Kaur)	Ankur Enterprises	J K Sales	Mahdeb Traders	Vijayalakshmi Agenciies	Shree Sai Services (Managobinda Paraida)	Mahalaxmi Enterprises (Pawan Bhadoria)	Kumbhat Communication
U72200TG1997PLC028163									
24.03.2023	2		,				,	,	
14748000	465000	1000000	800000	500000	500000	5769240	500000	8722763	2500000
11669332.04	465000	1000000	800000	500000	500000	100000	500000	500000	2500000
8	8	8	8	8	8	8	8	8	8
×	Z	N	N	N A	Z >	N	NA	NA A	N.
N N	NA	×	NA A	N	N	NA	N	NA	N
N N	×	N.	N <sub>N</sub>	N	N	NA	NA	NA	NA
2.15	0.09	0.18	0.15	0.09	0.09	0.02	0.09	0.09	0.46
260	r								
N.	N	N	N.	NA.	N N	¥	NA A	NA	NA
·	c	٥	0	o	0	5669240	0	8222763	0
э					1	10 (41)	3		
No claim received entring Liquidation Floress, only Junior Consider the same as filled during CIR Process.  Interest Calculation is not Provided by OC.  Four Months Invoice is pending as per OC.  We have taken interests we IF 24th June to J. 7 days after the date of last Invoice raised by OC @ 2% p.m. as per the agreement.  TDS Claimis rejected as it will be deposited as per the Claim of Income tax.	No claim received during Liquidation Process, only mait received to request for consider the same as filed during CIR Proces.  Tax Invoice is issued by CD (ITVL).  Payment made by OC to CD.  This Claims perturns to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies.	No claim or mail received during liquidation process, incretors, we consider a fall during CIR Process.  Tax Invoice is issued by CD (ITVL).  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies.	No claim or mail received during it indudation process, increiors, we consider claim as filed during CIR Process.  Tax Invoice is issued by CD (ITVL).  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Panicl Technologies.	claim as fined uring CIR Process.  Tax Invoice is issued by CD (ITVL).  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies.	claim as filed during CIR Process.  Tax Invoice is issued by CD ((ITVL).)  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies.  Serive agreement is not attached.  Very agreement is not attached.	No claim as field during CIR Process.  claim as field during CIR Process.  Payment made by OC to CD and Rs. 1,00,000 only and rest of the payment as claimed by OC is the payment made to Pantel.  Balance amount of claims is for payment OC has made to Pantel technologies. Service agreement is not attached.  This Claims pertains to Advance deposit of recharge vouchers.  No claim or mail received during liquidation process, therefore, we consider	No claim or mail received during inquidation process, instructore, we consider claim as filed during CIR Process.  Tax Invoice is issued by CD ((TVL))  Payment made by OC to CD  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies	No claim or mail received during inquianton process, necessor, we claim as filed during CIR Process.  Tax Invoice is issued by CD (ITVL) of Rs. 5,00,000 and rest to by Pantel Payment made by QC to CD of Rs. 5,00,000 only and and rest of the payment as claimed by QC is the payment made to Pantel.  Balance amount of claims is for payment QC has made to Pantel technologies. Service agreement attahed is with Pantel.  Service agreement attahed is with Pantel.  This Claims pertains to Advance deposit of recharge vouchers.	Claim as filed during CIR Process.  Tax Invoice is issued by CD (ITVL).  Payment made by CC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies.

					-					543044455.5	9178316762		1	A CONTRACT OF THE PARTY OF THE
		85007212.03		8547186427	100.00	NA	22	NA	000	28280	28280	24.03.2023	S NOW!	Rabi Narayan Das
CLAIM ADMITTED			NA		0.01	N.		N.N.	90	1200000	0000081	14,04,2025	)	34 M/s MSS Digital
Claim admitted and interest has been declined being no agreed terms.		600000	NA		0.22	Z	NA NA	N'A	3		0.77700127	14 04 2023		33 Broadcasting
The claim is admitted as a contingent, subject to the disposal of writ perturbation WP (C) No. 9240/2018.	,		AN	8547186427	0,00	NA	NA	NA	8		9547196477	07.04.2023	,	
No claim or mail roceived during liquidation process, inerciere, we consude claim as filed during CIR Process.  Claim admitted.  Interest calculated up to Feb 2020.		837789.0289	N		2.65	NA	N	NA	8	14375296.94	15213085.97		L22110TN1985PLC012491	SUN TV NETWORK LIMITED
claim as filed during CIR Process As the Claim relates to Pre 2018 March period, Balance as per audited books admitted(Tally balance)		7204172	NN NN	*	0.81	NA	N	N	8	4407944	11612116	r	L92490TN1994PLC027709	RAJ TELEVISION NETWORK LTD
No claim or mail received during liquidation process, therefore, we consider			400		0.75	NA	N	NA	000	47514000	54280191	13.04.2023		30 GRAVITAAS
Claim admitted as per Books of CD.		6766191	Z		8 75	NA.								
No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Payment received in ITVL, and Transferred to Pentel. Inv raised by ITVL, Claim pertains to Advance Deposit of Recharge Vouchers	r	0	×	,	0.21	N	N.A.	N	00	1150000	1150000			SATYAM SALES COORPORATION 29
for consider the same as filed during CIR Proces.  for consider the same as filed during CIR Proces.  This claim pertains to Advance deposit for Settop Boxes, Dish Antena etc, Cd has transferred this amount to Pantel Technologies, That Service Agreement are between Pantel Technologies Ltd and OC, Bill of the OC are issued to Pantel Technologies P Ltd, Form B NOT SIGNED, AND SIGNED fORM C FILED FOR RS 10195000		0	N.		0.04	N.	NA	N	8	200000	200000	20.04.2023		ANKIT ENTERPRISES 28
Rs 31317/(27732+3920) is pertaining to FY 2017-18. The same is not found with Audited Books of accounts hence rejected  No obtains accounted during I insulation Process only mail received to request		31317	NA		11.0	N	NA	NA	8	589627	620944			WOW CREATION
No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.									00	112010000	11264120.00		014000000000000000000000000000000000000	26 PRIVATE LIMITED
Claim admitted			NA		2.08	N	NA	NA	3	59 95178411	1100416666	16.04.2023	177800DI 1004PTC061152	
Claim admitted			NA		20.48	ΝA	NA	N	00	111189679	111189679	16.04.2023	U74300MH2008PTC274364	INDIACAST MEDIA  DISTRIBUTION PRIVATE
Claim admitted			NA		2.74	N	NA	NN	00	14897674.77	14897674.77	16.04,2023	U74300DL1996ULT082136	DISCOVERY COMMUNICATIONS INDIA
No claim or mail received during liquidation process, therefore, we consider claim ast filed during CIR Process.  True copy of Claim amount and invoices are not found in claim file. Rs 1,90,99381/. Dr balance as advance adjusted		19009381	NN NN		8.55	N	NA NA	NA	8	46455697.07	65465078.07	*	U85110KA1992GOI013570	ANTARIX CORPORATION LTD
Invoice raised by CD and Payment also made by OC to CD or Rs. Advovator only, and rest of the payment as claimed by OC is the payment made to Pantel.  Balance amount of claims is for payment OC has made to Pantel technologies. Service agreement is not attached.  This Claims pertains to Advance deposit of recharge vouchers.		22437101	Z		0.37	N	N N	NA	8	2000000	24437101		AAD-9200	Dreamzz Tradewing LLP

Anup Kumar
Liquidator of M/s Independent TV Ltd.
Liquidator of M/s Independent TV Ltd.
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